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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 1ST DAY OF OCTOBER 2026 / 9TH ASWINA, 1948

WP(C) NO. 33542 OF 2026

PETITIONER:

AMEYA SANDEEP (MINOR)
AGED 17 YEARS
D/O.SANDEEP S KUMAR, PLUS ONE SCIENCE STUDENT, H.S.S PERURKADA,
THIRUVANANTHAPURAM -695 005., REPRESENTED BY HER FATHER AND
GUARDIAN SANDEEP S KUMAR, S/O.LATE SURESH KUMAR, AGED 42 YEARS,
KDRA-15, KODUNGANUR , VATTIYOORKAVU P.O., THIRUVANANTHAPURAM,
PIN - 695013

BY ADVS.
SHRI.B.MOHANLAL
SMT.P.S.PREETHA
SHRI.MOTTY JIBY VASUDEVAN
SHRI.ABIJITH M.
SMT. AVANI NAIR
SMT.JAYAPRABHA ARJUN
SMT.PRAVEENA T.

RESPONDENTS:

- 1 STATE OF KERALA
REPRESENTED BY ITS SECRETARY TO GOVERNMENT, GENERAL EDUCATION
DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 2 THE DIRECTOR OF GENERAL EDUCATION
GENERAL EDUCATION DEPARTMENT, GOVERNMENT OF KERALA, JAGATHY,
THIRUVANANTHAPURAM - 695 014.[DIRECTOR, KERALA STATE SCHOOL
GAMES, JAGATHY, THIRUVANANTHAPURAM
- 3 THE JOINT DIRECTOR
KERALA STATE SCHOOL GAMES, OFFICE OF THE DIRECTOR OF GENERAL
EDUCATION, JAGATHY, THIRUVANANTHAPURAM, PIN - 695014



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4 THE SPORTS ORGANIZER
KERALA STATE SCHOOL GAMES, OFFICE OF THE DIRECTOR OF GENERAL
EDUCATION, JAGATHY, THIRUVANANTHAPURAM, PIN - 695014

5 KERALA STATE SPORTS COUNCIL
YMCA ROAD, STATUE, THIRUVANANTHAPURAM REPRESENTED BY ITS
SECRETARY., PIN - 695001

6 THE STATE RUGBY ASSOCIATION
NEERANJANAM, ARA-32G, MUNDAKKAL EAST, KOLLAM , REPRESENTED BY
ITS SECRETARY SRI.JAYAKRISHNAN R, PIN - 691001

SMT.LATHA ANAND-SC-R5
SRI.UNNI SEBASTIAN KAPPEN-SR.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
01.10.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



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BECHU KURIAN THOMAS, J

W.P.(C). No.33542 of 2026

Dated this the 1st day of October, 2026

JUDGMENT

The petitioner alleges that she is a Rugby player and has participated in the National Rugby Championships 2026, in the category of Girls, Under -18.

2. According to the petitioner, although Rugby is included as one of the events in the National School Games, the said event has not been included in the Manual published for the Kerala State School Athletic and Games Meet. The petitioner has knocked at the doors of various authorities, but none has responded favourably. The representation submitted before the 2nd respondent was also not favourably considered, as is evident from Ext.P11. Aggrieved by the refusal to include Rugby as an event in the Sports and Games events for schools, the petitioner approached the 1st respondent by submitting a



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representation dated 16.09.2026, produced as Ext.P12. Petitioner also pointed out that the Kerala State Rugby Association has also submitted Ext.P10 representation to the 1st respondent on 11.09.2026. Both those representations have not been considered. The limited prayer in this writ petition is for a direction to consider the representation submitted as Ext.P12, by the competent authority of the 1st respondent in a time bound manner.

3. Having heard the learned counsel for the petitioner as well as the learned Government Pleader, I am of the view that the writ petition can be disposed of with a direction.

4. Since Rugby is an event included in the National School Games, its inclusion in the State-level Sports and Games events would, prima facie, appear to be necessary for the promotion of the sport of Rugby in the State. It is a matter which requires serious consideration by the appropriate authority. Having regard to the date of the events and the administrative requirements to be satisfied for hosting events,



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it is appropriate that the decision on such an inclusion be taken by the Government at the earliest. In view of the above, this Court is of the view that the representation submitted by the petitioner ought to be disposed of in a time bound manner.

Accordingly, there will be a direction to the competent authority of the 1st respondent to consider and pass appropriate orders on Ext.P12, as expeditiously as possible, preferably within a period of four weeks from the date of receipt of a copy of this judgment.

The writ petition is disposed of as above.

Sd/-

BECHU KURIAN THOMAS
JUDGE

SMF



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APPENDIX OF WP(C) NO. 33542 OF 2026

PETITIONER EXHIBITS

Exhibit P1	THE TRUE COPY OF THE RELEVANT PAGE OF THE CALENDAR OF 70TH NATIONAL SCHOOL GAMES CONDUCTED BY THE SCHOOL GAMES FEDERATION OF INDIA
Exhibit P2	THE TRUE COPY OF THE PROCEEDINGS NO.KSSC/C1/5695/2018, DATED 31/12/2018 ISSUED BY THE 5TH RESPONDENT
Exhibit P3	THE TRUE COPY OF THE RELEVANT PAGES OF THE MANUEL OF KERALA STATE SCHOOL ATHLETIC AND GAMES MEETS
Exhibit P4	THE TRUE COPY OF THE CERTIFICATE OF PARTICIPATION DATED 17/1/2026 ISSUED BY THE INDIAN RUGBY FOOTBALL UNION
Exhibit P5	THE TRUE COPY OF THE CERTIFICATE OF PARTICIPATION DATED 7/7/2026 ISSUED BY THE INDIAN RUGBY FOOTBALL UNION
Exhibit P6	THE TRUE COPY OF THE JUDGMENT IN WP@NO.29970/2025 AND CONNECTED CASES OF THIS HON'BLE COURT DATED 26/9/2025
Exhibit P7	THE TRUE COPY OF THE CIRCULAR NO.DGE/12672/2026-SPORTS-2, DATED 24/8/2026 ISSUED BY THE 2ND RESPONDENT
Exhibit P8	THE TRUE COPY OF THE APPLICATION SUBMITTED BY THE PETITIONER BEFORE THE CHIEF MINISTER OF KERALA DATED 18/8/2026
Exhibit P9	THE TRUE COPY OF THE COMMUNICATION DATED 24/8/2026 ISSUED BY THE MINISTER FOR SPORTS, KERALA
Exhibit P10	THE TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE 6TH RESPONDENT BEFORE THE MINISTER FOR EDUCATION DATED 11/9/2026
Exhibit P11	THE TRUE COPY OF THE ORDER NO.DGE/16437/2026-SPORTS-2 DATED 15/9/2026 ISSUED BY THE 2ND RESPONDENT
Exhibit P12	THE TRUE COPY OF THE APPEAL SUBMITTED BY THE PETITIONER BEFORE THE 1ST RESPONDENT AGAINST EXHIBIT P11